

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

CORAM:
Present- Sh. S.K MOHAPATRA
Hon'ble Member(T)

C.P.No. (CAA)-391(ND)2017
SMT.INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017**

NAME OF THE COMPANY: In the matter of Amalgamation
HARCOURT (INDIA) PRIVATE LIMITED (Transferor Company No.1)

AND

B.I CHURCHILL LIVINGSTONE PRIVATE LIMITED (Transferor Company No.2)

WITH

RELX (INDIA) PRIVATE LIMITED (Transferee Company/Applicant Company
No.3)

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Sushil Aggarwal, Advocate

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ORDER

PER INA MALHOTRA (MEMBER JUDICIAL)

1. This petition by way of Second Motion is admitted and fixed for hearing and final disposal on 21st December, 2017.
2. Learned Counsel for the Petitioner Company submits that in terms of Order dated 23rd October, 2017 passed by this Tribunal in Company Application No. CAA-119(ND) 2017, the meeting of the Equity Shareholders of the applicant companies for the proposed Scheme of Amalgamation between the Harcourt (India) Private Limited (Transferor Company/Applicant Company No.1), B.I Churchill Livingstone Private Limited (Transferor Company/Applicant Company no.2) with Relx (India) Private Limited (Transferee Company /Applicant Company no.3) had been dispensed with in view of their consents affidavits being placed on record. Both the Transferor Companies did not have any secured or unsecured creditors while the consent affidavits of the unsecured creditors of the transferee Company to extent of more than 90% of the credit was placed on record.
3. It is therefore now directed that the notice of the hearing fixed for 21st December, 2017 shall be advertised in the newspapers namely, English edition of the "Statesman" and "Veer Arjun" in Hindi in the daily newspapers having circulation in Delhi, not less than 10 days before the aforesaid date fixed for hearing.
4. In addition to the above public notice, both the applicant companies shall individually serve the notice of the Petition on the following

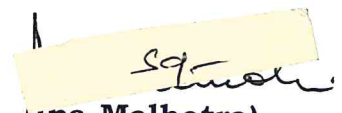
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Authorities namely, (a) Central Government through Regional Director (Northern region), Ministry of Corporate Affairs (b)Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs (c) the Income Tax Department, (d) Official Liquidator and to such other Sectoral Regulatory Authorities who may govern the working of the respective Companies involved in the Scheme at least 30 days before the date fixed for hearing of the above Petition.

5. Both the applicants, shall at least 7 days before the date of hearing of the petition file an affidavit of service in relation to paper publication effected as well as service of notices on the Authorities specified above including the Sectoral Regulator.
6. Objections, if any, to the Scheme contemplated by the authorities to whom notices have been given on or before the date of hearing fixed herein may be filed, failing which it will be considered that there is no objection to the approval of the Scheme on the part of the authorities by this Tribunal and subject to other condition being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed there under.



(S.K Mohapatra)
Member Technical



(Jina Malhotra)
Member Judicial